

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 215 OF 2017 &  
IA NO. 817 OF 2017**

**Dated: 16<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd.**

**... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tajender K. Joshi  
Mr. Krishna Kaul

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Mr. Deepak Khurana  
Mr. Apurv for R-2

**ORDER**

**I.A. No. 817 of 2017  
*(Appln. for direction)***

It is pointed out that there is inadvertent typographical error in the order dated 08.08.2017. Admittedly, the amount of Rs. 4,45,92,364/- mentioned in the order should in fact read as Rs.4,50,08,690/- . The order be accordingly corrected. We are informed that the appellant has already deposited the amount of Rs. 4,45,92,364/- with the State Commission. Counsel for the appellant states that the balance amount will be deposited with the State Commission within three weeks. Let that amount be accordingly deposited.

The balance deposited amount be invested in a similar manner as directed in Order dated 08.08.2017. The prayer for releasing the amount in favour of Respondent No.2 is rejected. Whether Respondent No.2 is entitled to the said amount or not will be decided when the appeal is finally heard. List the matter on 12.12.2017

**(I. J. Kapoor)**  
**Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)**  
**Chairperson**